

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGSSPECIAL LEAVE PETITION (CIVIL) Diary No(s). 33632/2023

(Arising out of impugned final judgment and order dated 11-08-2023 in CWP No. 16935/2023 and dated 07-08-2023 in CWP No. 16935/2023 passed by the High Court of Punjab & Haryana at Chandigarh)

ANDHRA PRADESH AMATEUR WRESTLING ASSOCIATION PETITIONER(S)

VERSUS

HARYANA WRESTLING ASSOCIATION & ORS. RESPONDENT(S)

(IA No.171008/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.171005/2023-PERMISSION TO FILE PETITION (SLP/TP/WP) and IA No.171006/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES )

Date : 29-08-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA  
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Dama Seshadri Naidu, Sr. Adv.  
Mr. Hemant Phalpher, Adv.  
Ms. Jaya Suri Phalpher, Adv.  
Ms. Maitry Kakade, Adv.  
Ms. Akshita Agrawal, Adv.  
Mr. Tushar Choudhary, Adv.  
Mr. Anuj Tyagi, AOR

For Respondent(s) Mr. R. Venkataramani,  
Attorney General for India  
Mr. Rajat Nair, Adv.  
Mr. Amrish Kumar, AOR  
  
Mr. Ranjit Kumar, Sr. Adv.  
Ms. Awantika Manohar, AOR  
Ms. Parul Dhurvey, Adv.  
Mr. Vikash Singh, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Heard learned senior counsel appearing for the petitioner.

Permission to file Special Leave Petitions is granted.

By a limited interim order dated 11<sup>th</sup> August, 2023 in CWP No.16935 of 2023, the election of the Executive Committee of the Wrestling Federation of India was stayed specifically till 28<sup>th</sup> August, 2023. Instead of applying to the High Court for impleadment/intervention and for vacating the interim stay, the petitioner has chosen to file these Special Leave Petitions on 17<sup>th</sup> August, 2023. The Writ Petition was listed on 28<sup>th</sup> August, 2023. Admittedly, the petitioner did not apply for impleadment/intervention before the High Court on that date.

We, therefore, decline to entertain these Special Leave Petitions under Article 136 of the Constitution of India. The Special Leave Petitions are accordingly dismissed.

Pending applications stand disposed of.

However, it will be open for the petitioner to apply for impleadment/intervention as well as for vacating stay before the High Court.

We are sure that if such applications are made by the petitioner, the High Court will give necessary priority to the hearing of the said applications.

(ASHISH KONDLE)  
COURT MASTER (SH)

(AVGV RAMU)  
COURT MASTER (NSH)